



**REGIONAL OFFICE**  
**M.P. POLLUTION CONTROL BOARD**  
**PARYAVARAN PARISAR E- 5, ARERA COLONY, BHOPAL**

Phone -0755-2466392, Fax- 0755- 4278342 E-Mail- romppcb\_bpl@rediffmail.com

Out Ward No. 5864 /RO/PCB/BPL/2019/NGT-152

Bhopal, Dated : 31/10/19

To,

✓ The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi

**Subject:-** O.A. no. 695/2019 Hardesh Kirar V/s State of Madhya Pradesh.

**Reference –** Hon'ble NGT Principal Bench New Delhi order dated 16.09.2019

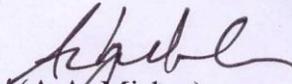
Respected Sir,

In reference to above order it was instructed by Hon'ble NGT to furnish factual and action taken report in the matter by a joint committee of Bhopal Municipal Corporation & MPPCB. Since no intimation from Bhopal Municipal Corporation is received in the matter, so inspection was carried out by MPPCB on dated 16.10.2019 and status report is prepared. Since this is the case of Nala encroachment, so action in the matter is related to BMC and District Administration Bhopal. So status report is forwarded by this office to commissioner Bhopal Municipal Corporation & Collector Bhopal for appropriate action.

This status and action taken report is hereby submitted in compliance to Hon'ble NGT Order dated 16.09.2019.

Annexure – 1. Status Report dated 16.10.2019.

2. Letter issued by MPPCB to Commissioner BMC & Collector Bhopal on dated 31.10.2019.

  
(A.A. Mishra)

Director (Environment)  
Regional Officer

M.P. Pollution Control Board Bhopal

Copy to –

Member Secretary, MPPCB, Bhopal

## Status Report

**Subject** :- Order passed by Hon'ble NGT Principal Bench New Delhi on dated 16.09.2019 in case OA no. 695/2019 Hradesh Kirar V/s State of Madhya Pradesh.

With reference to the above case Hon'ble NGT Principal Bench New Delhi by order dated 16.09.2019 directed M.P. Pollution Control Board to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report by e-mail to Hon'ble NGT.

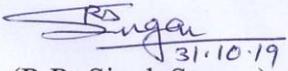
As per direction of Regional Officer Bhopal, under signed has inspected the site mentioned in complaint of Mr. Hradesh Kirar on dated 16.10.2019. During inspection complainant was also present. The factual status observed during inspection is submitted here by as follows –

1. A nala (public drain) is passing from 2 sides of complainant Shri Hradesh Kirar house / premise which has no boundary wall towards nala.
2. A boundary wall was constructed by M/s Raj Home Pvt. Ltd. around periphery of their land. The said nala was passing from outside of this boundary wall.
3. Before this mansoon season of year 2019 complainant filled the nala stretch at back side of his house up to boundary wall of M/s Raj Home Pvt. Ltd. and laid down a 2 feet diameter hum pipe line for conveying sewage of nala. But this pipe line is in adequate, so in mansoon season that area was submerged. So as an immediate measure an alternative earthen drain was dug out parallel to existing nala on other side of boundary wall by District Administration and Bhopal Municipal Corporation. Now sewage of this nala is flowing through this new earthen path. Now complainant encroach the land of old nala path by filling it intermittently and said that he is the occupier of this encroached nala land.

Site sketch and photographs showing field status are enclosed as  
Annexure 1 & 2.

**Recommendation** : - As per site condition this is a clear case of nala encroachment made by complainant. Now complainant wants that channelization of newly dug out nala (parallel to old nala path) should be done by M/s Raj Homes Pvt. Ltd.

This status report is submitted for information and suitable action please.  
Enclosure :- As above.

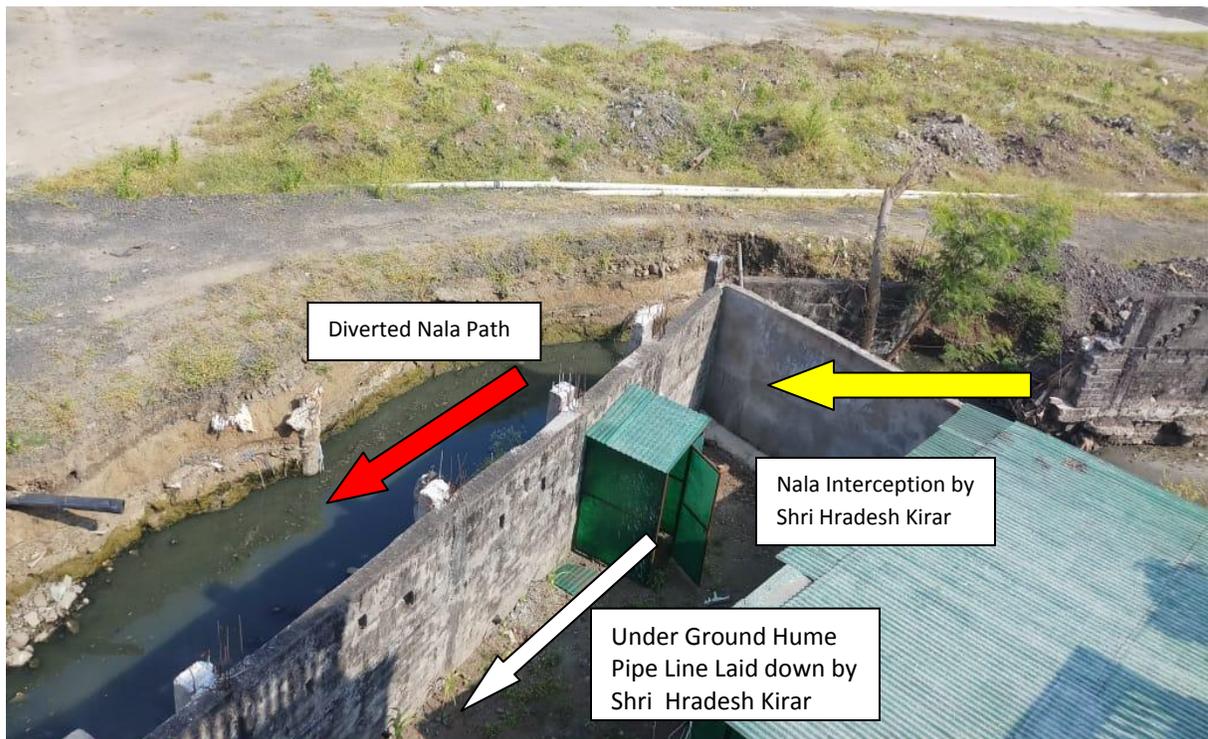
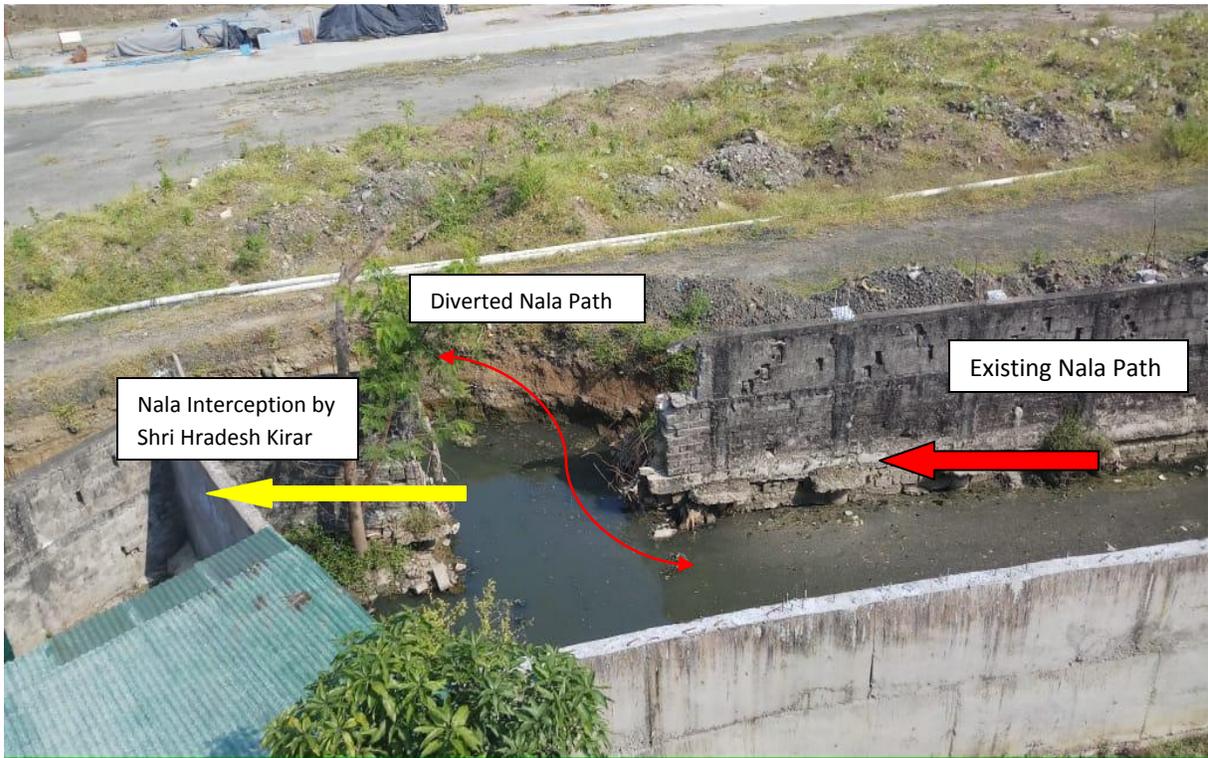
  
(R.R. Singh Sengar)  
Executive Engineer  
Regional Office  
MPPCB, Bhopal

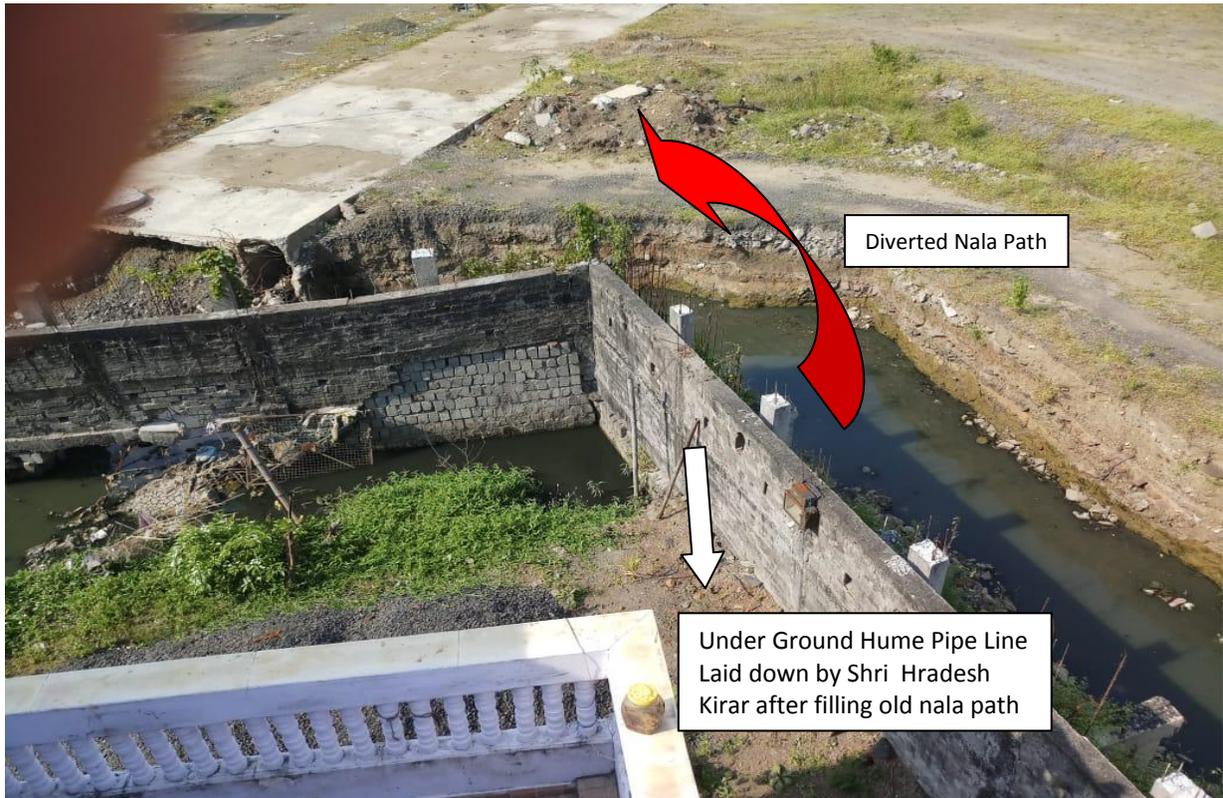
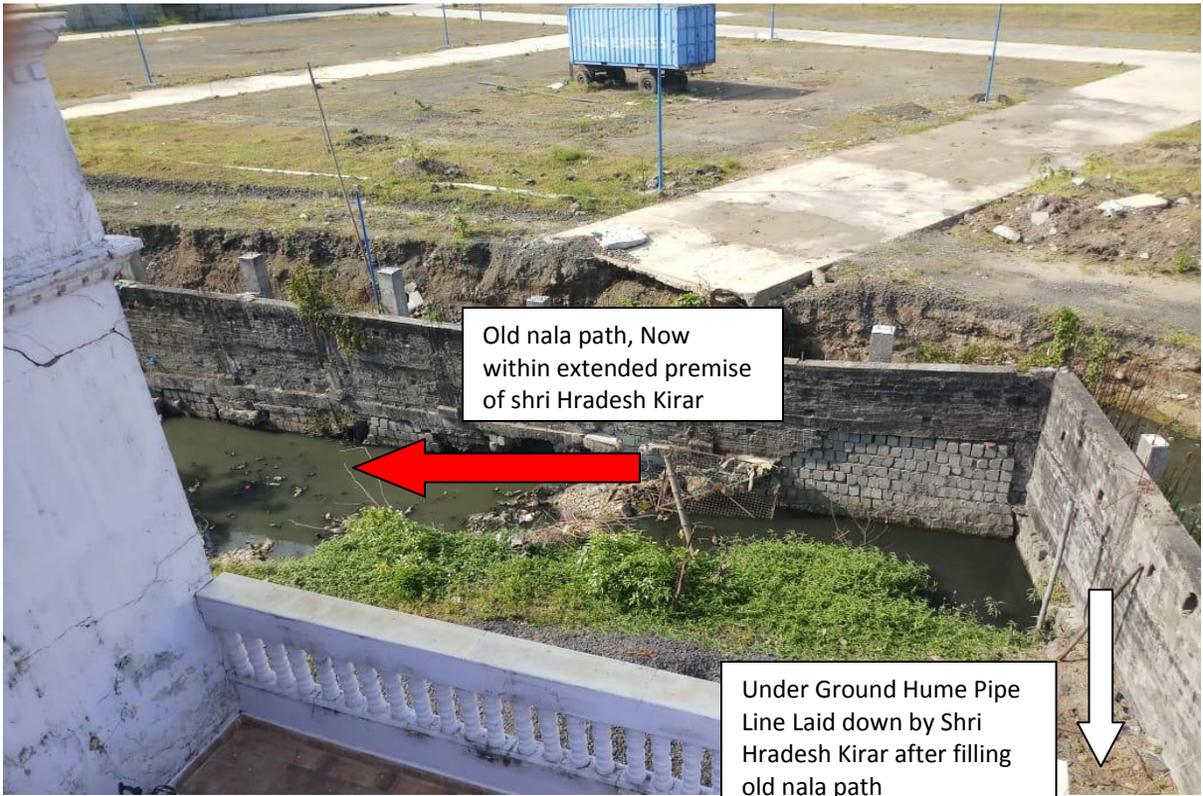
Annexure - 1



Photographs Showing Status of Local Sewage Nala at Kolua Kalan, Bhopal

Reference – Hon'ble NGT Case OA no. 695/2019









Patra Nala Infront of shri  
Hradesh Kirar house

क्षेत्रीय कार्यालय  
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड  
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल

Phone -0755-2466392, Fax- 0755- 4278342 E-Mail- romppcb\_bpl@rediffmail.com

क्रमांक 5861/क्षेका/प्रनिबो/एनजीटी-152  
प्रति,

भोपाल, दिनांक 31/10/19

आयुक्त,  
नगर पालिक निगम  
भोपाल (म.प्र.)

विषय:- माननीय राष्ट्रीय हरित अधिकरण प्रिसिंपल बैंच नई दिल्ली में प्रचलित प्रकरण क्रमांक ओ.ए. नं. 695/2019 हिरदेश किरार विरुद्ध मध्यप्रदेश शासन।

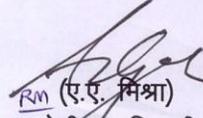
संदर्भ:- माननीय अधिकरण द्वारा पारित आदेश दिनांक 16.09.2019।

माननीय राष्ट्रीय हरित अधिकरण प्रिसिंपल बैंच नई दिल्ली द्वारा प्रकरण क्रमांक ओ.ए. नं. 695/2019 हिरदेश किरार विरुद्ध मध्यप्रदेश शासन में दिनांक 16.09.2019 को पारित आदेश की प्रति संलग्न कर प्रेषित है। माननीय अधिकरण द्वारा प्रकरण में कार्यवाही करने के निर्देश जारी कर आपको नोडल अधिकारी बनाया गया है। आदेश में उल्लेखित निर्देशों के परिप्रेक्ष्य में इस कार्यालय के अधिकारी द्वारा प्रकरण की जांच कर रिपोर्ट प्रस्तुत की गई है। प्रकरण नाले पर अतिक्रमण किये जाने से संबंधित है। अतः निवेदन है कि कृपया प्रकरण में तत्काल आवश्यक कार्यवाही कर माननीय अधिकरण को एक्शन टेकन रिपोर्ट प्रेषित करने का कष्ट करें तथा इस कार्यालय को भी अवगत करावें।

संलग्नक:

1. श्री हृदेश किरार द्वारा एनजीटी को प्रेषित आवेदन दिनांक 13.06.2019 की प्रति।
2. माननीय एनजीटी द्वारा प्रकरण में पारित आदेश दिनांक 16.09.2019 की प्रति।
3. बोर्ड के अधिकारी द्वारा प्रस्तुत स्टेटस रिपोर्ट की प्रति।

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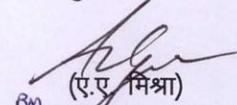
  
RM (ए.ए. मिश्रा)  
क्षेत्रीय अधिकारी

क्रमांक 5862/क्षेका/प्रनिबो/फाईल नं.  
प्रतिलिपि: -

भोपाल, दिनांक 31/10/19

कलेक्टर भोपाल की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

०/८

  
RM (ए.ए. मिश्रा)  
क्षेत्रीय अधिकारी